CENTRAL ADMINISTRATIVE TRIBUNAL. PRINCIPAL BENCH, NEW DELHI.

CP-132/97 in OA-1207/96

New Delhi this the 8th day of July, 1997.

Hon'ble Dr. Jose P. Verghese, 'Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

Const. V. Jayapalan, No.941/DAP, Ist Battalion, Barrack No.4, New Police Line, Kingsway Camp, Delhi.

Petitioner

(through Sh. Jaswant Singh, advocate)

versus

Shri T.R. Kakkar,
 Commissioner of Police,
 Police Headquarters,
 I.P. Estate,
 Bahadurshah Zafar Marg,
 New Delhi.

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2) Sh. P.V. Jayakrishnan, Chief Secretary, 5, Sham Nath Marg, Delhi.

Respondents

(through Sh. Ajesh Luthra for Ms. Jyotsna Kaushik)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

These proceedings are initiated to implement our orders dated 25.9.96 wherein this Tribunal has directed that after reinstatement of the petitioner, the period intervening between the date of suspension till the date of reinstatement should be determined within one month from the date of receipt of a copy of the judgement. The learned counsel for the respondents states that such an order can be passed only after the conclusion of the disciplinary proceedings and that fact is also mentioned in para-5 of the impugned order. In the circumstances no cause of action under the Contempt of Courts Act, 1971 has

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arisen today. Petitioner is at liberty to file a similar petition if the order is not complied with after the conclusion of the disciplinary proceedings.

It goes without saying that the disciplinary proceedings shall be completed expeditiously since the matter is pending since October, 1996.

In the circumstances, this C.P. is disposed of. Notices issued to the alleged contemners are discharged.

(S.P.—Biswas)
Member(A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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